

Prospects of Diamond in Andhra Pradesh

1798. SHRI K. KODANDA RAM REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the investigation of diamond in Anantapur, Kurnool and Krishna Districts in Andhra Pradesh has been completed; and

(b) if so, whether occurrence of diamonds in the above Districts is positively indicated?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) No, Sir. So far only parts of the potential areas have been investigated in a preliminary way. Further work is contemplated.

(b) Incidence of diamonds was recorded in the pipe rocks in (1) Wajrakarur area of Anantapur district (34 diamonds weighing 28.75 carats so far recovered by the Geological Survey of India) (2) the gravels along the Krishna river in Krishna district (3 off coloured diamonds weighing 4.270 carats so far recovered by G.S.I.) and (3) in the Bengana-palli Conglomerates in Ramallakota area of Kurnool District.

Shortage of Cement and C.I. Sheet in Tripura

1799. SHRI DASARATHA DEB: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware of the fact that there has been acute shortage of Cement and C.I. Sheet in Tripura at present;

(b) if so, what steps are being taken to ensure the supply of requisite quantity of cement and C.I. Sheet in Tripura throughout the years;

(c) what is the present market price of C.I. Sheet in Tripura and what is its factory price per bundle; and

(d) whether any specific measure is being taken to supply C.I. sheet to the people of Tripura at a reasonable price?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (d). The matter concerns the State Government of Tripura. However, necessary information is being obtained from the State Government and would be laid on the Table of the House.

Strikes Prohibited under D.I.R.

1800. SHRI A. K. GOPALAN: Will the Minister of LABOUR be pleased to state:

(a) the total number of strikes prohibited under this Defence of India Rules during the last one year; and

(b) the State-wise details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). During the calendar year 1973, so far, orders under rule 118 of the Defence of India Rules, 1971 prohibiting strikes were issued in regard to the following:—

- (1) Idikki Hydro-electric Project (Kerala).
- (2) Neyveli Lignite Corporation Limited (Tamil Nadu).
- (3) Railway Services in India.
- (4) Services with the supply of electrical energy to the public or with the generation storage or transmission of electrical energy for the purpose of such supply, in (a) Bihar, (b) Tamil Nadu and (c) Kerala.
- (5) Food Corporation of India; and
- (6) Cominco Binani Zinc Limited (Kerala).